

place it before Parliament for consideration of all the recommendations from primary to university education, hon. Members will agree that it will take months and months only to discuss it. But I am keen to implement some of the recommendations on which we all agree. That is why I have asked the Members of the Parliamentary Committee to please advise me on which crucial issues they agree that we should immediately implement? That will be placed before you along with the whole Commission's Report. After we have implemented some of the recommendations where we are all agreed, we will take up the other recommendations. But if we were to consider the whole Report, I am afraid—hon. Members will agree—that it will take me years to come to a decision.

SHRI SUNDAR SINGH BHANDARI: Do I take it that you have not restricted it?

DR. TRIGUNA SEN: No, no, never.

#### RELEASE OF SHEIKH ABDULLAH

\*93. SHRI Y. ADINARAYANA REDDY: f SHRI D. THENGARI: SHRI S. K. VAISHAMPAYEN: SHRI RAJNARAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to release Sheikh Abdullah; and

(b) if so, what considerations have guided Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) No proposal to remove the restrictions on Sheikh Abdullah is under consideration.

fThe question was actually asked on the floor of the House by Shri Y. Adinarayana Reddy.

SHRI Y. ADINARAYANA REDDY: May I know what is the total cost of maintaining Sheikh Abdullah from the time he has been arrested?

SHRI Y. B. CHAVAN: We have given some information in reply to a Lok Sabha question on the 21st May, this month, itself. The information that is given is that in respect of Sheikh Abdullah, from 8th May 1965 to 31st March 1967 the expenditure on rent, boarding, lodging, police guard, etc. comes to Rs. 5,62,991.

SHRI V. M. CHORDIA: Per year?

SHRI Y. B. CHAVAN: Not per year. I said for the total period.

SHRI SUNDAR SINGH BHANDARI: Only for two years? Since how long he has been there?

SHRI Y. B. CHAVAN: For two years only.

SHRI A. P. CHATTERJEE: May I know from the hon. Minister whether it is a fact that when in May, 1965 Sheikh Abdullah was arrested immediately on touching Palam Aerodrome, at that time there was this understanding that he would see the Prime Minister, Mr. Lal Bahadur Shastri, the President and other dignitaries of the Indian Union in order to explain the misunderstanding that had been caused by some of his speeches abroad and whether in spite of that understanding Sheikh Abdullah was arrested without being given an opportunity to talk with those dignitaries according to that understanding? Is it a fact or not? From 1953 when Sheikh Abdullah was arrested as also from 1958 when that trial was rigged up against him—trial for conspiracy to wage war against India—crores and crores were spent and yet no proof or evidence could be found against Sheikh Abdulla. Will the hon. Minister also say about this?

SHRI Y. B. CHAVAN: The question only relates to his release from prison, from detention, and according to the information that I have, I have

said that there is no proposal for the release of Sheikh Abdullah at the present moment there can be lots of questions that can be asked about Sheikh Abdullah's entire past but I have information only about the present.

**श्री राज नारायण :** क्या सरकार यह स्पष्ट बतायेगी कि इस समय जब कि भारत और पाकिस्तान के बीच तानाफंद समझौता लागू है और बहुत सी समस्याओं पर ठंडा पाने पड़ गया है तो अब तक शेख अब्दुल्ला को जेल में बन्द रखने के क्या कारण हैं और क्या सरकार के पास श्री जय प्रकाश नारायण, कम्युनिस्ट पार्टी, और अन्य लोगों के सुझाव भी इस संबंध में आए हैं कि शेख अब्दुल्ला को छोड़ दिये जाने से वातावरण शांत हो जायेगा? यदि हां, तो सरकार ने इस पर अब तक क्या विचार किया है ?

SHRI Y. B. CHAVAN: Certainly we are aware of the statement issued by some eminent people in the country and, naturally, the Government always gives very deep thought to those appeals made by important people. One has to do that, one cannot have one's mind closed on this issue. But at the same time, I must say that there is no proposal under active consideration of the Government to release him at the present moment.

SHRI P. N. SAPRU: May I know the total period for which Sheikh Abdullah has been in detention, in prison or under trial during the last few years?

SHRI Y. B. CHAVAN: I have not got the information and the calculation that you want; you can certainly get the facts and you can do the arithmetic.

SHRI Z. A. AHMAD: I would ask the hon. Minister whether he considers it consistent with human consideration or with consideration of the rule of law that a person should be

detained for nearly 14 years or for over 13 years without trial? If he thinks that it is consistent, he should say so; otherwise, he should state precisely what is the danger to the country as a whole, to our nation, if Sheikh Abdullah is released. If he is not being released, why is he not being released? That issue should be clarified here in this House.

SHRI Y. B. CHAVAN: Sir, the point is that the reason for which he was arrested was that he had said and done something which was not in the interest of national security. At the same time I have not said that the Government would not consider anything on this matter. Government naturally will have to review the position from time to time: Government has to review. At the present moment Government is not reviewing this particular thing.

**श्री टी० पांडे :** मैं गृह मंत्री से यह जानना चाहता हूँ कि शेख अब्दुल्ला का यह विचार कि काश्मीर एक स्वतंत्र राष्ट्र बनाया जाय, उस विचार में क्या परिवर्तन हो गया है ! दूसरी बात मैं यह जानना चाहता हूँ कि वे कौन से कारण हैं कि ऐसे नज़रबन्द और रेस्ट्रिक्शन में रहते हुये भी उनका पत्र पाकिस्तान के अखबारों में प्रकाशित हुआ है वे दो बातें मैं जानना चाहता हूँ ।

SHRI Y. B. CHAVAN: I have no information about any change in his opinion.

SHRI B. K. P. SINHA: May I know, Sir, what is the rationale behind, what appears to many of us, an irrational distinction that the Government are making in their treatment on the one hand of leaders of Nagaland and other areas that are in revolt and Sheikh Abdullah? What is the rationale behind this distinction?

SHRI Y. B. CHAVAN: The rationale behind this is that Nagaland is Nagaland and Kashmir is Kashmir.

. SHRI A. M. TARIQ: May I know, Sir, if it is a fact that Mr. Jai Prakash Narayan had a meeting for several hours with the consent of the Central Government with Sheikh Abdullah in his bungalow, and whether Mr. Jai Prakash Narayan had given any report to the Government of his conversation with Sheikh Sahib? If it is so, can that report be put on the Table of the House?

SHRI Y. B. CHAVAN: No, Sir.

SHRI MULKA GOVINDA REDDY: May I know from the Minister whether the Government of Jammu and Kashmir has requested the Central Government to keep Sheikh Abdullah in detention, and, if so, for how long, and whether there is any risk to the security of Kashmir?

SHRI Y. B. CHAVAN: I have made my position clear. That position stands even now. At the same time, as I have said, the Government has not closed its mind. The Government can review these matters from time to time. This matter can be reviewed from time to time. At the same time I have made it clear that at the present moment there is no proposal of release.

SHRI R. T. PARTHASARATHY: May I know, Sir, whether Sheikh Abdullah is an ordinary political detenu or a V. I. P. in the Koh-i-Noor Bungalow of Kodaikanal?

SHRI Y. B. CHAVAN: A sort of both the things.

#### SPINNING MILL IN DANDAKARANYA

◆94. SHRI V. M. CHORDIA: t SHRI R. S. KHANDEKAR:

Will the Minister of LABOUR AND REHABILITATION be pleased to state the progress made so far in the establishment of a spinning mill in the Dandakaranya area by the Rehabilitation Industries Corporation?

tThe question was actually asked on the floor of the House by Shri V. M. Chordia.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): The Rehabilitation Industries Corporation have decided to drop their project for setting up spinning mill at Jagdalpur, mainly b'cause of the high capital investment involved in relation to the employment potential. The question of sponsoring the project as part of the general development of Dandakaranya is under consideration in consultation with the Government of Madhya Pradesh.

**श्री जमलकुमार मन्नालालजी औरडिया :**  
क्या श्रीमान् यह बतलायेंगे कि यह स्पिनिंग मिल की योजना बनाई तो छोटी बनाई और तब मूल में इस पर कितना खर्च करने का अनुमान था और फिर बाद में जब इसको डिटेल् में बाताया तो कितना खर्च बढ़ जाने की वजह से इसको छोड़ देना पड़ा ?

**श्री ललित नारायण मिश्र:** डिटेल् में बढ़ जाने पर बहुत फर्क नहीं आया। मूल में 25 हजार स्क्वियल फुट पर एक करोड़ 5 लाख लगना था और बाद में जब अनुमान लगाया तो करीबन एक करोड़ 95 लाख रह गया था और कुल 963 जो शरणार्थी हैं उनको उस पर काम मिल सकता था। तो जितनी पूँजी लगती थी और जितने लोगों को काम मिलता था उसका समन्वय ठीक से नहीं होता था। इस लिए सोचा गया कि और दूसरा रोजगार धन्धा खोला जाय। लेकिन एक बात में कहूँ कि इसको छोड़ा नहीं गया है। मध्य प्रदेश सरकार ने इसका स्वागत किया है और उनके साथ मिल कर एक और नई कम्पनी बना कर इस को चलाने की बात सोची जा रही है। लेकिन एक बात और है जिसे आप जानते हैं कि आजकल कपड़े के उद्योग की हालत अच्छी नहीं है। इस लिये सोच विचार कर के इस काम को आगे बढ़ाना है।